

(b) if so, the reasons therefor and details of their demands etc;

(c) whether the management of the Super Bazar has failed to solve the grievances of its employees; and

(d) if so, the steps Government propose to take to solve their grievances?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SARWAR HUSSAIN): (a) A section of employees of the Super Bazar remained on illegal strike from 23-11-90 to 11-12-90.

1. The main demands of the employees included grant of special pay as admissible to Pharmacists, adoption of all Govt. Gazetted Holidays, acceptance of recommendations of Fourth Pay Commission, extension of C. G H. S. benefits and L- T.C. concessions etc.

2. and (d) The management of Super Bazar tried to solve the grievances of employees by offering certain benefits subject to the signing of long term memorandum of settlement and maintenance of industrial peace in September, 1990 but the employees union did not fulfill its part of obligation and went on strike from 23-11-90.

The management of Super Bazar has appointed a sub-committee comprising of four members of the Managing Committee to look into the demands of the employees within the overall financial capability of the Super Bazar.

Loss of revenue due to unauthorised occupation

223. SHRI RAJNĪ RANJAN SAHU: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(b) whether it is a fact that during the last three years due to the negligence of the Directorate - of Estates, many cases of unauthorised occupation ; were unduly delayed which in turn resulted in delay in initiating eviction proceedings and loss to the Government revenue;

(c) if so, the details thereof; and

(d) the officers responsible for such cases of loss?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN): (a) to (c) Information is being collected and will be laid on the Table of the House.

Collection of licence fees

224. SHRI RAJNĪ RANJAN SAHU: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that there has been decline in collection of licence fee and also realisation of dues of licence fee from the buildings/shops/ offices under the control of Directorate of Estates; and

(b) if so, the details of licence fee accrued and realised alongwith the details of collection of dues made during the last three years?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN): (a) and (b) A statement showing details of assessment and recovery of licence fee etc. during the last 3 years in respect of General Pool Accommodation (including Office buildings and shops) in Delhi is attached.

Statement